

NOTIFICATION NO. 119 / 2022

The members of the Bar are notified that a Full Bench comprising of the Hon'ble Mr. Justice P.N.Prakash, Hon'ble Mr.Justice R.Mahadevan, Hon'ble Mr.Justice M.Sundar, Hon'ble Mr.Justice N.Anand Venkatesh and Hon'ble Mr.Justice A.A.Nakkiran has been constituted by the Hon'ble Chief Justice to answer the following questions on a reference made by the Hon'ble Mr.Justice V.Parthiban (since retired) vide order dated 28.10.2021 in Application. No. 5445 of 2018 and O.A.Nos.539 and 540 of 2021 in O.P.No.599 of 2018.

“(i) Whether the jurisdiction of the High Court, on its Original Side, over matters of child custody and guardianship is ousted, in view of the provisions of Explanation (g) to Section 7(1) read with Sections 8 and 20 of the Family Courts Act, 1984 ? and

(ii) Whether the decision of a Full Bench of this Court in Mary Thomas Vs. Dr.K.E.Thomas (AIR 1990 Madras 100) is still good law?”

The Full Bench will sit to hear the reference on 10.06.2022 at 10.30 a.m. The matter shall be taken up on the said date and shall not be adjourned under any circumstances. Apart from the Learned Counsel on record for the respective parties, the Learned Members of the Bar are also requested to assist the Court by making their submissions on the aforesaid questions.

// BY ORDER //

HIGH COURT, MADRAS
DATED : 17.05.2022

G.SRIRAMAJEYAM
REGISTRAR (SPL. CELL)
REGISTRAR (JUDICIAL) [i/c]
